

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.214 – IA 455 of 2020
Item No.215 – IA 574 of 2022
In
CP(IB) 127 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Neesa Leisure Ltd

.....Applicant

.....Respondent

Order delivered on 02/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Advocate, Mr. Nandish Chudgar.
For the GIDC : Advocate, Mr. Pavan Godiawala.
For the Respondent : Advocate, Mr. Mandeep Singh.

ORDER

Due to paucity of time, as the Hon'ble Member (Judicial) and Hon'ble Member (Technical) are holding multiple Benches, re-Notify on 10.01.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**